

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 29th June, 2022.

No. LJ (A) 84/2021/68 - In exercise of powers conferred under sub - section (1) of Section 32 of the Protection of Children from Sexual Offences Act, 2012, the Governor of Meghalaya is pleased to appoint Smti. B.S. Kharmyndai, Advocate as the Addl. Special Public Prosecutor (POCSO), South West Khasi Hills, Mawkyrwat, with immediate effect and until further orders.

Sd/-
Secretary to the Govt. of Meghalaya,
Law Department.

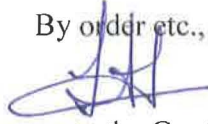
Memo No. LJ (A) 84/2021/68-A,

Dated Shillong, the 29th June, 2022.

Copy forwarded to:-

1. The Advocate General, Meghalaya , High Court of Meghalaya, Shillong -793001.
2. The Director General of Police, Meghalaya, Shillong
3. The Deputy Commissioners, South West Khasi Hills, Mawkyrwat.
4. The District & Session Judges, South West Khasi Hills, Mawkyrwat.
5. The Superintendent of Police, South West Khasi Hills, Mawkyrwat.
6. The Accountant General (A &E), Meghalaya, Shillong- 793001.
7. Smti. *B.S. Kharmyndai, Advocate* Charge report of assuming charge as Special Public Prosecutor along with contact No. should also be furnished to this Department.
8. The Secretary, High Court Bar Association, Shillong.
9. The Secretary, Shillong Bar Association, Shillong.
10. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
11. The Treasury Officer, South West Khasi Hills, Mawkyrwat.
12. Law (B) Department.
- ✓ 13. DEO, Law Department.
14. Guard file.

By order etc.,


Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.